THE SCHEDULE

[See section 1(2)]

1. Andhra Pradesh.

1[2. [Assam, as it existed immediately before the 21st January, 1972.]]

3[3.] Gujarat.

4[3A. Haryana.]

3[4.] Kerala.

3[5.] [Tamil Nadu.]

6[5A. Maharashtra.]

7[5B. Meghalaya.]

3[6.] [Karnataka.]

9[7. Orissa.]

10[8.] [Punjab, as it existed immediately before the 1st day of November, 1966.]

10[9.] Rajasthan.

10[10.] Uttar Pradesh.

10[11.] West Bengal.

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1. Ins. by G.S.R. 1283, dated 17-8-1967.
2. Subs. by the North-Eastern Areas (Reorganisation) (Adaptation of Laws on Union Subjects) Order, 1974.
3. “2” to “5” re-numbered as “3” to “6” by G.S.R. 1283, dated 17-8-1967.
10. “6” to “9” re-numbered as “8” to “11”, ibid.
11. Subs. by the Punjab Reorganisation and Delhi High Court (Adaptation of Laws on Union Subjects) Order, 1968.